

Contested commercial cases disposed during the month of February-2021

Sr. No.	Court	District	Case No.	Petitioner Name VS Respondent Name	Advocate	Date of Registration	Whether Urgent Relief and Pre-Insititution Mediation did not take place (Yes / No)	Date of Decision	Days for disposal	Nature of Disposal (Contested / Settled)	Date of execution /decree	Number of days for execution of decree from date of decision	Act Section
1	Ms. Pinki, District Judge, Comercial Court-	CENTRAL	NIL										
2	Sh. Rajneesh Kumar Gupta, District Judge, Commercial Court-02	CENTRAL	NIL										
3	Sr. Manesh Chandra Gupta, District Judge, Commercial Court-02	CENTRAL	NIL										
4	Ms Nisha Saxena, District Judge, Commercial Court-04	CENTRAL	CS (COM M)/2 96/2020	DEEPAK LAKRA VS NEW INDIA ASSURANCE CO LTD	SH. R.K. CHAHAL	06.02.2021	NO	16.02.2021	376 DAYS	CONTESTED			RECOVERY OF MONEY
5	Sh. Ashwani Kr. Sarpal, District Judge, Commercial Court-05	CENTRAL	NIL										
6	Sh. Manmohan Sharma, District Judge, Commercial Court-06	CENTRAL	NIL										
7	Vaccant Court of Sh. Narinder Kumar, DJ (Commercial Court)-01	West	NIL										
8	Sh. Gurdeep Singh, DJ (Commercial Court)-02	West	NIL										
9	SH. SANJEEV JAIN, DISTRICT JUDGE	NEW DELHI	(COM M.)/3 2/2021	Vs BALAJI RAIL	SAURABH MISHRA	13-02-2019	-	20-02-2021	739	condonation of delay dismissed	-	-	U/S 34
10	SH. GURVINDER PAL SINGH, DISTRICT JUDGE (COMMERCIAL COURT)-02		ARBT N - 5511 / 2018	UNION OF INDIA VS. M/S. PURNANAND	SH. SANJEEV YADAV	03.10.2018	NA	06.02.2021	858	DISMISSED	NA	NA	U/S - 14 & 15 OF ARBITRATION AND CONCILIATION ACT

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			ARBT N-1839 /2018	UPICO VS. GAIL (INDIA) LTD.	SH. S. S. SISODIYA	25.05.2018	NA	12.02.2021	995	DISMISSED	NA	NA	U/S – 34 OF ARBIRATION AND CONCILIATION ACT
			ARBT N-5173 /2018	UNION OF INDIA VS. M/S. MANRAJ ENTERPRISES	SH. VIDUR SIKKA	17.09.2018	NA	17.02.2021	885	DISPOSED OF	NA	NA	U/S – 34 OF ARBIRATION AND CONCILIATION ACT
			OMP-COM M – 22 / 2018	SHARDA VIDYA NIKETAN GUNA VS. M/S. EDUSMART SERVICES PVT. LTD.	SH. SANJAY DIWARKA	05.11.2018	NA	22.02.2021	841	ALLOWED	NA	NA	U/S – 34 OF ARBIRATION AND CONCILIATION ACT
			ARBT N-5017 / 2018	HINDUSTAN PREFAB LTD. VS. ISHWAR CONSTRUCTIONS	PRAVEEN KUMAR MENDIRATTA	10.09.2018	NA	25.02.2021	900	DISMISSED	NA	NA	U/S – 34 OF ARBIRATION AND CONCILIATION ACT
11			OMP (COM M.)/33/2018	RAMACIVIL INDIA CONST PVT LTD Vs THE DEPUTY CHIEF ENGINEER CONST II	A K TRIVEDI	26-11-2018	NA	06-02-2021	803	DISMISSED	NA	NA	34 Arbitration & Conciliation Act

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SH. SANJIV JAIN, LD. DISTRICT JUDGE (COMM.)-03			ARBT N/5797/2018	SURYA TELECOM PVT LTD Vs UNION OF INDIA	B S MATHUR	16-10-2018	NA	08-02-2021	846	REMANDED BACK	NA	NA	34 Arbitration & Conciliation Act
			ARBT N/2544/2018	D VASUDEV Vs SBI CARDS AND PAYMENT SERVICES PRIVATE LIMITED	RISHI CHOPRA	04-07-2018	NA	18-02-2021	960	SET ASIDE	NA	NA	34 Arbitration & Conciliation Act
			OMP (COM M.)/188/2019	M/S ANSARI ESTATES PVT LTD Vs CHOICE HOSPITALITY (INDIA) LTD	S GOWTHAMAN	18-10-2019	NA	05-02-2021	476	DISMISSED	NA	NA	34 Arbitration & Conciliation Act
			OMP (I) (COM M.)/2655/2019	SURJEET SINGH Vs SUNEET FINMAN PVT LTD AND ANR	SHASHANK GARG	02-03-2019	NA	18-02-2021	719	DISPOSED	NA	NA	9 Arbitration & Conciliation Act

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			OMP (COM M.)/22/2020	INDIAN RAILWAY CATERING AND TOURISM CORPORATION LTD Vs M/S DEEPAK AND CO	NIKHIL MAJITHIA	11-02-2020	NA	26-02-2021	381	DISMISSED	NA	NA	34 Arbitration & Conciliation Act
			OMP (I) (COM M.)/611/2020	INDIANA TRAVELS PRIVATE LIMITED Vs INSION PRIVATE LIMITED	RAJAT BHALLA	08-09-2020	NA	11-02-2021	156	DISPOSED	NA	NA	9 Arbitration & Conciliation Act
12	BHARTWAL DISTRICT JUDGE (COMMERCIAL)	SOUTH	NIL										
13			ARB. A(CO MM)/2/2018	BALVIR SINGH SEKHON VS. CITICORP FINANCE (INDIA) LTD AND ORS	Abhishek Sharma	11.12.2018	N/A	02.02.2021	785	CONTESTED	N/A	N/A	SEC 34 ARB AND CONCILIATION ACT 1996
			CS(C OMM)/194/2019	HAIKO LOGISTICS INDIA PVT LTD VS. FONTUS WATER PVT LTD	Udit Mishra	29.07.2019	YES	17.02.2022	570	CONTESTED	17.02.2022	Same Date	SUIT FOR RECOVERY

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	SH. VINAY KUMAR KHANNA, DISTRICT JUDGE (COMMERCIAL COURT)-02	SOUTH	CS(COMM)/154/2019	EMU LINES PVT LTD VS. GLOBAL FILLERS LLP AND ORS	Uday Kumar	20.07.2019	YES	18.02.2021	580	CONTESTED	18.02.2021	Same Day	SUIT FOR RECOVERY
			OMP(COMM)/2020	PARAMOUNT PESTICIDES LTD VS. CENTRAL WAREHOUSING CORPORATION	Sushil Shukla	07.01.2020	N/A	18.02.2021	409	CONTESTED	N/A	N/A	SEC 34 ARB AND CONCILIATION ACT 1996

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			OMP (COMM)/5/2020	HG RETAIL SOLUTIONS PVT LTD AND ORS. VS. INTEC CAPITALS LTD	Ashwini Kumar	16.01.2020	N/A	20.02.2021	402	CONTESTED	N/A	N/A	SEC 34 ARB AND CONCILIATION ACT 1996
14	CHAUHAN, LD. DISTRICT JUDGE (COMMERCIAL-COURT), SOUTH-EAST,	SOUTH-EAST											
15	ms. Raj Kamal Mittal, District Judge (Commercial),	SOUTH-EAST											
16	SH. SANJAY SHARMA-I	EAST											
17	Sh. Laxmi Kant Gaur, Ld. District Judge	NORTH EAST											
18	MS. NIVEDITA ANIL SHARMA, DISTRICT	Shahdara											
19	MS. SUKHVINDER KAUR	Shahdara											
20	Sh. Vinod Kumar, Ld. DJ (C.C.)	NORTH-WEST											
21	MS. BARKHA GUPTA, DJ(COMM)	North											
22	SH. HARISH DUDANI, DJ (COMMERCIAL)	SOUTH WEST	OMP (COMM) 08/2020	SONAL TIWARI VS KOTAK MAHINDRA PRIME LTD.	SH. L.S. GAUTAM	19.11.2018	NO	28.01.2020	452	CONTESTED	NIL	NIL	34 ABITRATION & CONCILIATION ACT